

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH.

No. MA 78 of 1997 (OA 290 of 1996) Date of order: 3.4.97.

Present : Hon'ble Dr. B.C.Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

T. K. MITRA

VS.

UNION OF INDIA & ORS.

For applicant : Mr. M.K.Bandyopadhyay, Counsel.

For respondents : Mr. S. Chowdhury, Counsel.

This M.A. has been filed with the prayer that respondents herein namely E.V.S.S.V.L.N.Acharulu, Dy. Financial Advisor & Chief Accounts Officer (Construction), S.E.Rly., Keonjhar, Orissa may be made party in the O.A. bearing No.290 of 1996. Id. counsel for the applicant submitted that in the order dated 12.4.96 an observation was made by this Tribunal to the effect that all promotions to the post of Assistant Chief Cashier/ Chief Cashier by officials junior to the present applicant shall abide by the result of this O.A., provided such promotees are made parties to this application by the applicant and are served copy of the application. Id. counsel for the applicant also submitted that copy of the application has already been served. Mr.S.Chowdhury, Id. counsel for the respondents, however, raised objection to the implead the said respondent. We have heard both the parties and we are of the view that Mr.Chowdhury's objection is not sustainable. Accordingly, the M.A. is allowed and the cause title of the O.A. may be corrected as per rules by impleading an respondent herein.

  
MEMBER (J)

  
MEMBER (A)